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SLP(C)No. 4635 OF 2001
ITEM No.51

Court No. 9

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.4635/2001
(From the judgement and order dated 11/01/2001 in RFA 32/00
of The HIGH COURT OF DELHI AT N. DELHI)

ASHOK NAGAR WELFARE ASSOCIATION & ANR.

Petitioner (s)

VERSUS

R.K. SHARMA & ORS.

Respondent (s)

(With prayer for interim relief)
with office report

With
SLP(C)No.4657/2001

Date : 10/09/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s) Mr.MS Ganesh,Sr.Adv.
Mr.KS Kashyap,Adv.
Mr. R. Ayyam Perumal,Adv.

For Respondent (s) Mr.R.Venkataramani,Sr.Adv.
Mr.Vipin Nair,Adv.
Mr.PB Suresh,Adv.for
M/s Temple Law Firm

Mr.L.N.Rao,Sr.Adv.
Mr.Vipin Nair,Adv.
Mr.PB Suresh,Adv.for
M.s Temple Law Firm

UPON hearing counsel the Court made the following
O R D E R

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In SLP(C)No.4635/2001 Mr.M.S. Ganesh learned senior counsel appearing for the petitioners seeks permission to delete the names of respondents 21 to 38 and respondents 40 to 45 saying that they are proforma respondents. The names of the said respondents are deleted at the risk of the petitioners.

Similarly in SLP(C)No.4657/2001 the names of respondents No.20 to 48 are deleted at the risk of the petitioner.

The cases will be listed for disposal on a non-miscellaneous day after four weeks.

(Usha Bhardwaj)
P.S. to Registrar

(S.Malkani)
Court Master